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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.245/99 in OA No.141/96

New Delhi, this 17th day of October, 1999

Hon'ble Shri A.V. Haridasan, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member(A)

Ajay Singh Chauhan
Vill. & PO Aurangabad
Teh. Hodal Dt. Faridabad
Haryana .. Applicant

(By Shri Ranjan Mukherjee, Advocate)

versus

1. Central P.F.Commisioner
   Central Board of Trustees
   Busines Park, 25, Shivaji Marg, New Delhi
2. Regional Provident Fund Commissioner
   Sector 15A, Faridabad, Haryana
3. Rajinder Basapatra
   Head Clerk
   o/o Regional Provident Fund Commissioner
   Sector 15A, Faridabad, Haryana .. Respondents

ORDER(in circulation)

Hon'ble Shri S.P. Biswas

This review application has been filed on behalf of the applicant seeking review of the judgement and order dated 8.10.99 by which OA 141/96 was dismissed being devoid of merit.

2. From the averments made in the RA, we find that the applicant has only tried to build up a case on the very same facts and grounds that have been raised in the OA which were throughly considered by us and after going through the detailed reply filed on behalf of the respondents, the OA was rightly dismissed on merit for the reasons mentioned in our order dated 8.10.99. Therefore, the present RA is not maintainable.

3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 of CPC exercises the power of review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. Since none of these ingredients is available in the present RA, the same deserves to be dismissed. We do so accordingly.

(S.P. Biswas)
Member(A)

(A.V. Haridasan)
Vice-Chairman(J)

/gtv/